

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 125**  
**(IB)-1248(PB)/2018**

**IN THE MATTER OF:**

Shinoj Koshy

.... Applicant/petitioner

v.

M/s. Granite Gate Properties P Ltd.

.... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 04.06.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the applicant:-

Mr. P. Nagesh, Mr. Rachit Mittal, Mr. Dhruv Gupta, Mr. Ankit Khera, Advs. for Noida Authority

For the respondent

Mr. Alok Kumar, Ms. Somya Yadav, Ms. Shigdha Singh, Mr. Chirag Babbar, Mr. Ashutosh Jain and Mr. Ketan Hansraj, Advs. with Mr. P. Soni, RP

Mr. Ankur Bansal and Mr. Siddartha Jain, Advs. for Applicant-Rekha Rani Jain

**ORDER**

**C.A. No. 1046(PB)/2019**

Learned counsel for the non applicant-Resolution Professional states that ten days' time was granted to file reply on 31.05.2019. When the matter is listed today ten days time have not been completed hence, he has prepared written submissions and submitted the copies for consideration.

**C.A. No. 1078(PB)/2019**

Aforesaid C.A. is filed by one of the claimants seeking direction on Resolution Professional not to reject his claim merely on the basis of delay. He further states that the claim has still not been filed before the Resolution Professional.

Let the claim be filed before the Resolution Professional till that time this application is premature.

List the matter for hearing on 10.06.2019.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**